

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. No. 1035 of 1997.
(Unlisted)

Present : HON'BLE DR. B.C. SARMA, ADMINISTRATIVE MEMBER.
HON'BLE MR. D. PURKAYASTHA, JUDICIAL MEMBER.

S/Sri
1. Chandan Prosad Roy,
2. Dipankar Shit,
3. SantinRanjan Sarker,
4. Swapan Shaoo.

... ... Applicants.

Vrs.

1. Union of India, service through the General Manager, SE Rly, Garden Reach, Calcutta 43.
2. General Manager, SE Rly, Calcutta- 43.
3. Chief Personnel Officer, SE Rly, Calcutta- 43.
4. Chief Project Manager (W/M), SE Rly, Kharagpur.
5. Chief Mechanical Engineer, SE Rly.
6. Sr. Electronic Data Processing Manager (Workshop), SE Rly, Kharagpur.
7. Workshop Personnel Officer, SE Rly, Kharagpur.

... ... Respondents.

For applicants : Mr. Samir Ghosh, Counsel.

For respondents : None.

Heard on : 9.9.97.

Ordered on : 9.9.97.

ORDER

B.C.Sarma, AM.

Four applicants have jointly filed this petition assailing the impugned Order of reversion dated 2.9.97 (Annexure 'A7' to the

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petition) purporting to revert the applicants from the post of Data Entry Operator i.e. ex-cadre post, to their substantive grade in substantive capacity, scale and rate of pay.

2. This application has been moved as an unlisted matter in view of urgency. No copy of the application has been served on the other side. Mr. Ghosh, 1d. Counsel for the applicants, submits that by the impugned order, the respondents ~~have~~ sought to replace ~~an~~ set of adhoc appointees, who were given appointment earlier, by another set. It is also the submission of Mr. Ghosh that the terms and conditions, which have been indicated in the Order of subsequent appointment, are the same as of those ^{in the order when} were appointed earlier. Mr. Ghosh further submitted that a detailed representation was submitted by nine persons including the four instant applicants on 23.6.1996 to the appropriate authority but that representation has not yet been disposed of.

3. We have heard the submission of Mr. Ghosh. Since a representation is pending for disposal, we are of the view that instead of asking the respondents to appear and file a reply, it is possible to dispose of the application at the stage of admission itself by passing an appropriate Order giving a direction on the respondents.

4. In view of the above, the application is disposed of at the stage of admission itself with the direction that the respondents shall treat the instant application as a fresh representation and shall dispose it of within a period of 2 (two) months from the date of communication of this Order. After such consideration is made, the respondents shall also pass a Speaking Order within a same period and that Speaking Order shall be duly conveyed to the applicants within a month thereafter. Till such consideration is made and communicated to the instant applicants, we order that



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